

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 111

IA(I.B.C)/1086(CH)2024

And

C.P. (IB)/195(CH)2023

(Main Matter on 20.05.2024)

IN THE MATTER OF
Svaryu Energy Limited

...Petitioner-Operational Creditor

Versus

Earth Solar Private Limited

...Respondent Corporate Debtor

Under Section: 9, 60(5) IBC 2016

Order delivered on 01.05.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

**For the Petitioner and : Mr. Vaibhav Sahni, proxy counsel for
applicant in Mr. Nitin Kaushal, Advocate
IA(I.B.C)/1086(CH)2024**

ORDER

IA(I.B.C)/1086(CH)2024 And C.P. (IB)/195(CH)2023

This is an application for preponement of the hearing of the main petition bearing C.P. (IB)/195(CH)2023 from 20.05.2024 to an early date. Mr. Vaibhav Sahni, Advocate who has appeared as a proxy counsel for the applicant has submitted that the applicant is facing the connectivity problems at his end. Having considered the contents of the application, IA(I.B.C)/1086(CH)2024 is allowed and the matter now stands posted to 16.05.2024. The proxy counsel for the petitioner who is present today at the time of hearing of the matter is directed to inform the respondent-Corporate debtor regarding the advancement of date of hearing by speed post, whatsapp

Priyanka
01.05.2024

and all other modes except paper publication and thereafter affidavit of service be filed regarding the same before the next date of hearing.

Thus, IA(I.B.C)/1086(CH)2024 stands allowed and main matter i.e. C.P. (IB)/195(CH)2023 is now preponed from 20.05.2024 to 16.05.2024.

Sd/-

(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)